

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
NOTIFICATION No.118/2026-RC, DATED 25.09.2026

[For appointment to the posts of Civil Judge (Junior Division)]

Applications are invited online for the recruitment of 119 posts for Civil Judge (Junior Division) in Andhra Pradesh State Judicial Service, comprising of 96 vacancies under Direct Recruitment and 23 vacancies under Recruitment by Transfer. The recruitment process shall be governed by the Andhra Pradesh State Judicial (Service & Cadre) Rules, 2026. The Pay Scale for Civil Judge (Junior Division) is Rs.77840 - 136520.

The online application portal will be available on the High Court's website <https://aphc.gov.in> from **01.10.2026 to 26.10.2026**. The Last date for submission of online application is **26.10.2026 upto 11.59 P.M.** No other mode of application will be entertained.

The details of examination centers will be posted on the High Court's website <https://aphc.gov.in>. The applicants are required to visit the website of High Court of A.P. to keep themselves abreast on all the related Notifications until the completion of the recruitment. No separate information will be provided in any other mode.

I. VACANCY POSITION:

DIRECT RECRUITMENT

Category	Number of posts
Open Competition	39 [of which 13 posts for women, (1) post for Blindness or Low Vision, (1) post for Deaf and hard hearing, (1) post for Loco motor disability including cerebral palsy, leprosy, cured, dwarfism, acid attack victims and muscular dystrophy and; (1) post for Autism, Intellectual disability, Mental illness and multiple disabilities]
Economically Weaker Section (EWS)	09 (of which 3 posts for women)
Backward Class (Group-A)	07 (of which 2 posts for women)
Backward Class (Group-B)	10 (of which 3 posts for women)

Backward Class (Group-C)	01
Backward Class (Group-D)	06 (of which 2 posts for women)
Backward Class (Group-E)	04 (of which 1 post for woman)
SC Group-I	01
SC Group-II	07 (of which 2 posts for women)
SC Group-III	06 (of which 2 posts for women)
ST	06 (of which 2 posts for women)
Total	96 posts

RECRUITMENT BY TRANSFER

Class/Category	Number of posts
Open Competition	18
SC Group-I	01
SC Group-III	01
ST	03
Total	23 posts

The Andhra Pradesh State Judicial (Service and Cadre) Rules, 2026 shall be applicable to the recruitment process.

All necessary steps not provided under these Rules for recruitment, shall be decided by the High Court.

Note :

1. The High Court of A.P. reserves the right to increase or decrease the number of vacancies or cancel the Notification, at any stage, without assigning any reason whatsoever. No right will accrue to the candidate by virtue of the Notification.
2. Selection against BC-E vacancy will, however, be subject to the outcome of Civil Appeal Nos.2628-2637/2010 pending consideration before the Hon'ble Supreme Court of India.

Important Dates

DETAILS	DATE
Starting Date for submission of online application.	01.10.2026
Closing Date for submission of online application.	26.10.2026
Download of Hall Tickets for Screening Test.	Before one week of the Screening Test
Date of Screening Test (Computer based test).	Will be Notified in due course
Placing of Question Paper and Preliminary Key/Response Sheet on the website of the High Court, calling for objections if any.	Within one week from the date of the Screening Test

- Note:** 1. The Venue and Time of the test/examination will be mentioned in the Hall Ticket to be downloaded by the applicants.
2. The above mentioned dates are final, except where modified by the High Court in case of exigencies. The modified date/s, if any, will be uploaded on the website of High Court of A.P.

II. QUALIFICATIONS:

A) **DIRECT RECRUITMENT:**

- (a) All Law graduates who have obtained Law Degree preceding one year as on the date of Notification are eligible to appear for Civil Judge (Junior Division) Notification issued for the year 2026.

[As per the Judgment in *Bhumika Trust Vs. Union of India and others*, in Writ Petition (Civil) No.1110/2025, dated 21.08.2026 of the Hon'ble Supreme Court of India, and pending amendments to the Andhra Pradesh State Judicial (Service and Cadre) Rules, 2026.]

- (b) One who has good character, and is free from any infirmity, which renders him/her, unfit for such appointment.

Provided that no person shall be eligible for appointment to the category if:

- i) he/she is not a citizen of India;
- ii) he/she is dismissed/removed/ compulsory retired from Judicial Service or any service of the Government, and Statutory or Local Authority;
- iii) he/she has been convicted of an offence involving moral turpitude;
- iv) he/she is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it;

v) he/she directly or indirectly influences the recruitment authority/ agency by any means for his/her candidature;

vi) he has more than one wife living;

vii) she marries knowingly a person having a wife; and

viii) he/she is arrested in connection with any crime involving moral turpitude and concerned with the same.

(c) Provided that a candidate who has committed any copying or misconduct during the course of Screening Test/Written Examination or has been convicted in a Criminal Case or is compulsorily retired, removed or dismissed from Judicial Service or any other service or could not successfully complete probation period of any post in Judicial Service or other service shall not be eligible to appear for the competitive examination.

(d) Any Officer having found to be of doubtful integrity in any year, shall not be eligible to appear for the post of Civil Judge (Junior Division).

(e) Direct Recruitment means appointment of a person; who is not in the service of the Government of India/ State.

B) RECRUITMENT BY TRANSFER:

Applicants applying under Recruitment by Transfer must possess a Degree in Law awarded by any University established by Law in India and must be a confirmed member or approved probationer in any one of the following categories.

Eligible category to apply under recruitment by transfer:

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officers, Court Masters, Personal Secretaries to Hon'ble Judges, Personal Secretaries to Registrars, Deputy Section Officers and Translators, Senior System Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarians, U.D. Stenographers, System Officers, Assistants, Examiners, Assistant Overseer, Typists and Copyists of the High Court of Andhra Pradesh.
- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, II & III, Senior Assistants, Junior Assistants, and Typists working in the District Judiciary in the State of Andhra Pradesh.
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II of Prosecution Services of the State of Andhra Pradesh;
- iv) Section Officers in the Law Department of Secretariat of the State of Andhra Pradesh;
- v) Section Officers in the Legislature Department of the State of Andhra Pradesh; and
- vi) Managers of the Offices of the Advocate General; Government Pleaders and Public Prosecutors, Editor, I.L.R. of the State of Andhra Pradesh;

Further a person to be appointed to the category of Civil Judge (Junior Division) under Recruitment by Transfer shall be:

- (a) A person who is maintaining good character and conduct and shall not fall within the Point No. II(A) (b)(c) and (d) of the Qualifications.
- (b) Provided that no person who is facing disciplinary charges or has undergone any punishment or is in subsisting punishment for any irregularity in discharge of his/her duties shall be eligible for appointment by recruitment by transfer.

III. AGE LIMIT:

- (i) To be eligible, the applicant, who is applying under **Direct Recruitment** shall not complete thirty five (35) years of age as on first day of the month (September), 2026 (as on 01.09.2026) in which month the Notification inviting applications for such appointment is published in the news papers/ website of High Court of A.P.

Provided that the upper age limit of 35 (thirty five) years is relaxable by five years in respect of the persons under Scheduled Castes and Scheduled Tribes, Backward Classes and Economically Weaker Sections(EWS).

Provided further that the upper age limit of 35 years is relaxable by 10 years in respect of Persons with Benchmark Disabilities.

Provided further that in case of an applicant, who served in the Defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him in the Defence service shall be excluded in computing the age, for applying under direct recruitment.

- (ii) To be eligible, the applicant, who is applying under **Recruitment by Transfer** shall not complete forty eight (48) years of age as on the first day of the month (September), 2026 (as on 01.09.2026) in which month the Notification inviting applications for such appointment is published in the news papers/website of High Court of A.P.

IV. RESERVATION:

1. The vertical reservations in respect of Backward Classes (A, B, C, D & E), Economically Weaker Sections (EWS), Scheduled Castes and Scheduled Tribes and horizontal reservation for Women and Persons with Benchmark Disabilities shall be, as per the A.P. State Judicial (Service & Cadre) Rules, 2026 read with amended Rule 22 and 22-A of the A.P. State and Subordinate Service Rules, 1996 issued vide G.O.Ms.No.77, General Administration (Services-D) Department, dated 02.08.2023.
2. The applicants, who are BC/SC/ST/EWS/ Persons with Benchmark Disabilities, intend to avail reservation, shall choose the applicable category and enclose the necessary certificate/s.

3. The applicants who intend to avail/claim reservation under Backward Classes (A, B, C, D & E) shall submit a copy of the latest certificate issued either in the year 2025 or 2026 to the effect that they belong to NON-CREAMY LAYER in terms of G.O.Ms. No.3, Backward Classes Welfare (C 2) Department, dated 04.04.2006 and G.O.Ms.No.26, Backward Classes Welfare (C) Department, dated 09.12.2013 and as per the income ceiling which is in force as on the date of Notification. In case of non-submission of the latest NON-CREAMY LAYER certificate, his/her candidature will be considered against Open Category only.
4. The applicants who intend to avail/claim reservation under Economically Weaker Sections (EWS) shall submit the latest EWS Certificate issued either in the year 2025 or 2026 (By the Tahsildar concerned mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-) in terms of G.O.Ms. No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms. No.73, General Administration (Services-D) Department, dated 04.08.2021.

V. DOCUMENTS TO BE UPLOADED AT THE TIME OF SUBMISSION OF ONLINE APPLICATION

i) DIRECT RECRUITMENT

1. The applicants shall upload certificates evidencing the date of birth/SSC, Law Degree and Community Certificate issued by the Competent Authority, in case they intend to avail reservation under SC., ST., BC., Persons with Benchmark Disabilities and EWS (The certificate shall specifically show the classification of the group in so far as BC applicants are concerned).
2. The applicants, who intend to avail reservation under Backward Classes (A,B,C,D or E); shall upload latest community and also certificate of NON-CREAMY LAYER as per law. In case of failure to upload the latest NON-CREAMY LAYER certificate, his/her candidature will be considered against Open Competition.
3. The applicants claiming reservation under Economically Weaker Sections (EWS), shall upload the latest certificate issued either in the year 2025 or 2026 in terms of G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the Tahsildar concerned mentioning therein, that the gross annual family income from all sources is below Rs.8,00,000/-.
4. The applicants claiming reservation under Persons with Benchmark Disabilities category, shall upload the certificate issued by the Medical Board specifying the nature of disability and the percentage of disability.
5. The applicants claiming under Ex-Servicemen category, shall upload the Discharge Certificate.
6. The applicants have to produce original certificates on the day mentioned by the High Court for verification. If the applicant fails to produce any of the required certificates, his/her candidature will be rejected.

ii) RECRUITMENT BY TRANSFER

1. The applicants shall upload certificates evidencing the date of birth/SSC, Law Degree and community certificate issued by the Competent Authority, in case they intend to avail reservation under SC and ST. The applicants shall upload proof of declaration of Probation in eligible category.
2. The applicants shall upload proceedings of the employer permitting the employee to prosecute Law Degree Course after entering into the service.
3. The applicants shall upload latest Service and Conduct Certificate issued by the Competent Authority.
4. The applicants under Recruitment by Transfer shall submit latest No-objection Certificate from the employer, at the time of verification of original certificates.
5. The applicants have to produce original certificates on the day mentioned by the High Court for verification. If the applicant fails to produce any of the required certificates, his/her candidature will be rejected.

VI. SCHEME OF EXAMINATION:

The process of selection is as follows:

- a) For the purpose of short-listing the applicants, the High Court will conduct Screening Test (Computer Based Test) for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours.

The applicants, who secure 40% and above marks in the screening test will be short-listed in the ratio of 1:10 of the available vacancies, for written examination. Securing Minimum qualifying marks in the Screening Test will not vest any right to be considered for the written examination.

Provided that if there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit in selection of the applicants, as the screening test is conducted only for the purpose of short listing the applicants only.

- b) Written Examination consists the under mentioned (3) papers. Each paper will carry 100 marks. The duration of each paper is three (3) hours. The Questions in the examination shall be answered only in English (except translation test).

Paper -I- Civil Laws,

Paper- II- Criminal Laws and

Paper- III -English (Translation and Essay Writing).

The English Paper –III is divided into two parts. Part-I carries 40 marks and Part-II carries 60 marks. In Part-I the candidate is required to translate a passage from English to Telugu and from Telugu to English. In Part-II, candidate's ability in Essay writing is tested. The Essay writing test shall be on Legal Subjects only. The candidates shall secure 40% of marks in each Part in Paper-III English (Translation and Essay writing test) and the marks secured in Paper-III shall not be taken into account for eligibility for *Viva Voce* or selection. The marks secured in Paper-I and Paper-II and *Viva Voce* shall be taken into account for selection.

VII. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO BE ELIGIBLE FOR VIVA VOCE:

a) Direct Recruitment:

The Candidates under Open Competition /Economically Weaker Section (EWS) category must secure not less than 55% of marks in Paper-I and Paper-II, and not less than 60% of marks in aggregate, in the written examination.

The Candidates under Backward Class category must secure not less than 50% marks in Paper-I and Paper-II, and not less than 55% of marks in aggregate, in the written examination.

The Candidates under SC, ST and Persons with Benchmark Disabilities category must secure not less than 45% marks in Paper-I and Paper-II, and not less than 50% of marks in aggregate, in the written examination.

b) Recruitment by Transfer:

The Candidates under Recruitment by Transfer must secure not less than 55% marks in Paper-I and Paper-II, and not less than 60% marks in aggregate, in the written examination.

VIII. VIVA VOCE:

Viva Voce Test will carry 50 marks. Any Candidate, who remains absent for the *Viva Voce* shall be deemed to have been disqualified for the selection.

IX. MERIT LIST:

On announcement of result of the written examination, qualified candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for *Viva Voce*.

Provided that if there are more than one Candidate who have secured identical cut off marks, all such Candidates shall be called upon to appear for *Viva Voce*.

X. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND *VIVA VOCE* FOR SELECTION TO THE POST OF CIVIL JUDGE (JUNIOR DIVISION):

For selection to the posts of Civil Judge (Junior Division) under Direct Recruitment, the candidates under OC/EWS category must secure at least 60% marks in aggregate in the Written Examination and *Viva Voce*. The candidates belong to BC category under Direct Recruitment must secure at least 55% marks in aggregate in the Written Examination and *Viva Voce*. The candidates belong to SC/ST and Persons with Benchmark Disabilities category under direct recruitment must secure at least 50% marks in aggregate in the written examination and *Viva Voce*.

The candidates under recruitment by transfer must secure at least 60% marks in aggregate in written examination and *Viva Voce*. The candidates who secure less than such percentage of marks, will be ineligible for selection to the post.

Provided that if two or more candidates secure equal marks in the written examination and *Viva voce*, the elder in age will be considered for provisional selection. In case of a tie in age also, the candidate, who possesses higher educational qualification would be considered. In case of tie in higher educational qualification also, the candidate with highest marks in the prescribed educational qualification will be considered.

XI. TRAINING: Candidates selected and appointed shall be designated as "Trainee Judicial Officers" and shall undergo a compulsory period of one year of intensive training at the Judicial Academy.

In such training period, they shall be paid a fixed emolument equivalent to one-half of the remuneration payable to a Civil Judge (Junior Division), in addition, be entitled to the facilities and other benefits ordinarily made available to trainees in the Academy;

On successful completion of the aforesaid training, the Trainee Judicial Officers shall undergo a further period of one year of structured Law Clerkship. The first six months they shall work as a Law Clerk under the supervision of the Principal District/District and Sessions Judges or Members of the Higher Judicial Services, and the remaining six months under the supervision of the Hon'ble Judge, High Court of Andhra Pradesh.

During the Law Clerkship, the Trainee Judicial Officer shall be paid same emoluments as admissible during their training in Judicial Academy, with no further allowance, etc.

On completion of the Law Clerkship, the Hon'ble Judge shall place a reasoned evaluation report concerning the performance and suitability of the trainee. Upon such evaluation being found satisfactory, the Trainee Judicial Officer shall be appointed to the regular post and shall thereafter be entitled to the regular pay scale and other service benefits attached to the post.

[As per the Judgment in *Bhumika Trust Vs. Union of India and others*, in Writ Petition (Civil) No.1110/2025, dated 21.08.2026 of the Hon'ble Supreme Court of India, and pending amendments to the Andhra Pradesh State Judicial (Service and Cadre) Rules, 2026.]

XII. SYLLABUS FOR SCREENING TEST AND WRITTEN EXAMINATION:

CIVIL LAWS:

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Contract Act, 1872
- 3) The Hindu Marriage Act, 1955
- 4) The Hindu Succession Act, 1956
- 5) The Indian Easements Act, 1882
- 6) The Specific Relief Act, 1963
- 7) The Limitation Act, 1963
- 8) The Transfer of Property Act, 1882
- 9) The Civil Rules of Practice
- 10) The Registration Act, 1908, and the Indian Stamp Act, 1899
- 11) The A.P. Land Encroachment Act, 1905
- 12) The Indian Evidence Act, 1872
- 13) The Bharatiya Sakshya Abhiniyam, 2023(BSA)

CRIMINAL LAWS:

- 1) The Code of Criminal Procedure, 1973
- 2) The Indian Evidence Act, 1872
- 3) The Indian Penal Code, 1860
- 4) The Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)
- 5) The Bharatiya Sakshya Adhiniyam, 2023 (BSA)
- 6) The Bharatiya Nyaya Sanhita, 2023(BNS)
- 7) The Negotiable Instruments Act, 1881
- 8) The Protection of Women from Domestic Violence Act, 2005
- 9) The Criminal Rules of Practice
- 10) The A.P. Excise Act, 1968
- 11) The A.P. Gaming Act, 1974
- 12) The Juvenile Justice (Care and Protection of Children) Act, 2015
- 13) The Food Safety and Standards Act, 2006
- 14) The Information Technology Act, 2000
- 15) The Protection of Children from Sexual Offences (POCSO) Act, 2012
- 16) The A.P Forest Act, 1967

XIII. APPLICATION AND EXAMINATION FEE:

- a) The applicants, who are under the Open Category/EWS/BC category have to pay a sum of **Rs.1500/-** (Rupees one thousand and five hundred only) towards online application processing fee and examination fee, whereas the applicants belong to SC/ST/ Persons with Benchmark Disabilities category have to pay a sum of **Rs.750/-** (Rupees Seven hundred and fifty only).

Only the applicants belong to a community recognized as SC/ST in the State of A.P. are alone entitled for the concessional payment of examination fee of **Rs.750/-**

- b) The Application/Examination Fee is to be remitted/paid online.
- c) The application/Examination fee once paid will not be refunded, even if the application is rejected for any reason, or the cancellation of Notification if any.

XIV. EXAMINATION CENTERS FOR SCREENING TEST:

Computer based Screening Test will be held in the following Centers and applicants have to opt for any three (3) Centers in the order of preference for the allotment. However, the High Court reserves the right to allot applicants to any centre other than the centre chosen by them or to abolish/create a new centre for administrative reasons. The request for change of examination centre will not be entertained.

- 1) Guntur
- 2) Kurnool
- 3) Rajahmundry (Rajamahendravaram)
- 4) Tirupati
- 5) Vijayawada
- 6) Visakhapatnam

On declaration of result of Screening Test, the written examination will be held at the venue/s to be specified by the High Court.

XV. GENERAL INSTRUCTIONS:

- 1. Selection will be made as per the A.P. State Judicial (Service and Cadre) Rules, 2026.
- 2. Merely applying for a post will not give any right to any person to be considered for appointment.
- 3. A person in a bigamous marriage shall not be eligible for appointment.
- 4. No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment.
- 5. No person, who has been dismissed from a State or Central Government service or from the service of undertaking of Central or State Government or local or other Authorities shall be eligible for appointment.
- 6. No person, who has been convicted by a Court of Law for an offence involving moral turpitude, shall be eligible for appointment.
- 7. No T.A. and D.A. will be paid to the candidates appearing for the Screening Test/Written examination/ *Viva Voce*.
- 8. Candidates resorting to or bringing any influence of any kind will be summarily disqualified and they are liable for prosecution as per Law.

9. The particulars furnished by the applicant in the application form will be taken as final. Candidates should, therefore, be careful in filling the application. Once documents are uploaded and application is submitted, he/ she shall not be under any circumstances permitted to edit options or replace the documents.
10. Correspondence will not be entertained by the High Court under any circumstances. Incomplete/incorrect application will be summarily rejected at any stage.
11. If suppression of information/furnishing of false information is noticed, either in the application or in the enclosures, at any stage including *Viva Voce* or before the final selection the application of the candidate will be summarily rejected. In addition the candidate will also be liable for appropriate action/prosecution as per law.
12. No information will be sent to the unsuccessful candidates after announcement of list of qualifying candidates for final selection.
13. The provisional selection of candidate shall be subject to the verification of antecedents. Mere selection does not confer any right for the applicant.


REGISTRAR (RECRUITMENT)
HIGH COURT OF ANDHRA PRADESH